

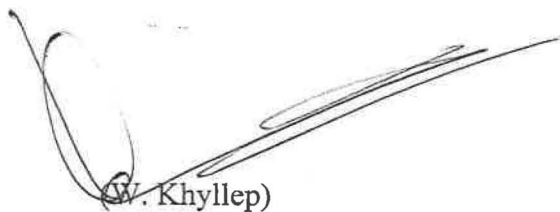
**GOVERNMENT OF MEGHALAYA  
LAW (A) DEPARTMENT**

**ORDERS BY THE GOVERNOR**

**NOTIFICATION**

Dated, Shillong the 11<sup>th</sup> August, 2020.

No. LJ(A) 79/2000/Pt.V(A)/55 – For the purpose of the Rules for Administration of Justice and Police in the Khasi and Jaintia Hills, 1937 and of the Khasi Syiemship (Administration of Justice) Order, 1950 read with paragraph 5 of the Sixth Schedule to the Constitution of India, the Governor of Meghalaya, with the approval of the Hon'ble High Court of Meghalaya, is pleased to confer the Judicial Magistrate First Class, East Jaintia Hills District, Khliehriat with powers of the Assistant to Deputy Commissioner, East Jaintia Hills District, Khliehriat and further under rule 17 and paragraph 4(2) of the aforesaid rules and orders respectively invest the officers with the powers of the Judicial Magistrate of the First Class as defined in the Code of Criminal Procedure, 1973 within East Jaintia Hills District, Khliehriat with effect from the date of joining.



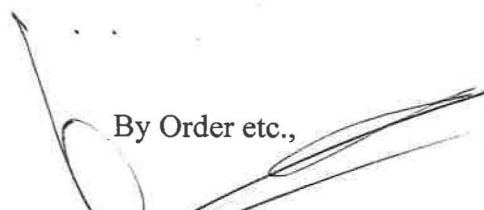
(W. Khylllep)  
Commissioner & Secretary to the Govt. of Meghalaya,  
Law Department.

Memo. No. LJ(A) 79/2000/Pt.V(A)/55-A

Dated, Shillong the 11<sup>th</sup> August, 2020.

Copy to :-

1. P.S. to Minister, Law for information of Hon'ble Minister.
2. The Advocate General, Meghalaya.
3. The Additional Advocate Generals, Meghalaya.
4. The Registrar General, High Court of Meghalaya, Shillong.
5. The Accountant General (A&E), Meghalaya, Shillong.
6. The District & Sessions Judge, East Jaintia Hills District Khliehriat.
7. The Judicial Magistrate 1<sup>st</sup> Class, East Jaintia Hills District, Khliehriat.
8. Deputy Commissioner, East Jaintia Hills District, Khliehriat.
9. The Superintendent of Police, East Jaintia Hills District, Khliehriat.
10. The Director of Printing & Stationery, Shillong for favour of publication of the notification in the Meghalaya Gazette.
11. Government Pleader/ Public Prosecutor, Khliehriat.
12. Treasury Officer, East Jaintia Hills, Khliehriat.
13. Presidents, All Bar Associations, Shillong/ Jowai/ Tura.
14. Law (B) Department.
15. DEO, Law Department for uploading of the notification in the Law Department Website.
16. Guard file.



By Order etc.,  
Commissioner & Secretary to the Govt. of Meghalaya,  
Law Department.